

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 135**  
**(IB)-1254(ND)/2019**

**IN THE MATTER OF:**

M/s. Ashok Kumar & Sons (HUF) .... Applicant/petitioner  
v.  
M/s. Brahma City Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 26.09.2019**

**Coram**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s):- Mr. Joby P. Varghese, Adv. with Mr. Ashok Kumar, AR  
For the Respondent(s): Mr. Sanyat Lodha, Adv.

**ORDER**

Ld. Counsel for the petitioner states that the parties have reached an amicable settlement and he has instructions to apply for withdrawal of the petition. The aforesaid prayer has been supported by the Ld. Counsel for the respondent.

Dismissed as withdrawn.



**(M.M. KUMAR)**  
**PRESIDENT**



**(S.K MOHAPATRA)**  
**MEMBER (TECHNICAL)**